

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT NO.III

Appeal 388/252/ND/2018

In the matter of :

Cross Road Infosystems (P) Limited

....PETITIONER

SECTION :

Under Section 252

Order delivered on 14.5.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
Dr. V.K. Subburaj,  
Hon'ble Member (Technical)

For the Petitioner : Mr. Mohd. Nazim Khan, Advocate  
For the Respondent :  
For the Intervener : Mr. Manish Raj, Co. Prosecutor, ROC

**ORDER**

Learned authorized representative for the Appellant is present and represents that in the Appeal, specific grounds have been made in relation to non-compliance of due procedure of the Companies Act, 2013 under Section 248. In view of the said representation, let the ROC file the necessary proof of having complied with the due procedure under Section 248 of the Companies Act, 2013 on or before the next date of hearing which is fixed on 06.6.2018.

List on 13.6.2018.

— Set —

(V.K. SUBBURAJ)  
MEMBER (TECH.)

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— Set —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
14.5.2018